

panies and the report is expected to be available to Government in February, 1966.

Enquiry against Deputy-Director General of Tourism

**2111. Shri D. C. Sharma:
Shri Basumatari:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 2248 on the 14th April, 1965 and state:

(a) whether the enquiry against a former Deputy Director-General of the Tourist Department in connection with the charges of corruption and irregularities has been completed;

(b) whether it is also a fact that in connection with the investigations, Officers of the Central Bureau of Investigation raided his private apartment some time ago in the presence of some visitors and thereby caused considerable harassment to the Officer concerned; and

(c) if so, the justification for such action on the part of the Central Bureau of Investigation?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) The inquiry is not yet complete.

(b) The officer's apartment was not raided. The private apartment of the officer was visited with previous arrangement and consent of the officer.

(c) The visit was with a view to assess the valuation of the fixtures and furnishings in the apartment.

Life-convicts

2112. Shri Kishen Pattanayak: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a normal rule to release a life-convict after he has

completed twenty years' term including remission;

(b) whether there are any life convicts in Delhi (Tihar) Jail who have completed the above term and have a good record in the Jail; and

(c) whether there are any States who do not conform to the above practice and the steps being taken to make them conform to the norm?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The term 'life imprisonment' is, in practice, treated as imprisonment for 20 years including remissions unless the State Government, after reviewing the case of a prisoner, direct his retention for a longer period.

(b) Yes, Sir. There are two life-convicts who have completed 20 years' imprisonment, including remissions.

(c) No, Sir.

Special Police Establishment

2113. Shri Ram Harkh Yadav: Will the Minister of Home Affairs be pleased to state:

(a) the performance of Special Police Establishment of the Central Bureau of Investigation during the quarter ending 30th September, 1965

(b) the number of cases handled by the S.P.E.;

(c) the number of cases in which it secured conviction during the period;

(d) whether any private persons were also convicted by Courts on similar charges during this period and if so, their number; and

(e) the number of persons awarded departmental punishment on similar charges?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of